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details of the industrial development programme in the country, including those in the State of West Bengal, during this Five Year Plan period have not as yet been finalised. How. ever, the State Government of West Bengal have a proposal for the setting up of a Petro-Chemical Complex at Haldia. This would require the clearance of an Inter-Ministerial Group which has been constituted especially to examine the State Government's report for this proposal. The State Government also proposes to build Coke oven replacement battery No. 5 in Durgapur Projects. But the provisions of Plan Outlays for the various on-going or new schemes; are yet to be finalised.

Association of Arm Services in purchase missions

1515. SHRI JASWANT SINGH; SHRI HARISHANKAR BHABHRA:

Will the Minister of DEFENCE be pleased to state:

- (a) what representation is given to the user, Arm Service sent abroad on missions to negotiate acquisition of new Arms and equipment;
- (b) whether any norms have been followed by Government for this purpose; and
- (c) if so, what are the details there,

THE MINISTER Op STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c) Depending upon the nature of the negotiations to, be conducted adequate representation is given to the technical experts from the User Arm Service on missions sent abroad.

No fixed norms have been laid down. The Government decide the composition in esach case in the best interest of the purpose for which the mission is sent.

American Naval Power

1516. SHRI JASWANT SINGH: SHRI HARISHANKAR BHABHRA:

Will the Minister of DEFENCE be 1 pleased to state:

- (a) whether Government are aware that the largest ever concentration, of American Naval Power now patrols the Arabian Sea off the straits of Hormuz; and
- (b) if so the long and short term ramifications of this development for the country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATEL): (a) Government are aware that there has been an increase in the number of U.S. Naval Ships operating in the Indian Ocean/Arabian Sea i_n the recent months.

(b) India has consistently opposed military presence of big Powers in the Indian Ocean. We are also working with other non-aligned littoral and hinterland states to preserve the concept contained in the UN Resolu. tion of 1971 which envisages the elimination of big Power sence from the Indian military pre-1 Ocean.

उपनी ल अल्य सचकांक का एनः समायोजन

1517 श्री लाल कृष्ण ग्राडवाणी : श्री जगदीश प्रसाद माध्रर:

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि उपभोक्ता मृत्य सुचकांक को सात ग्रंकों में बढाकर पून: समायोजित करने के प्रस्ताव पर सरकार द्वारा हाल में विचार किया गया था और क्या सरकार ने इस स्वीकार नहीं किया था:
- (ख) यदि हां, तो प्रस्ताव का व्योरा क्या है और इसे अस्वीकार किये जाने के कारण क्या हैं; श्रीर

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(ग) इसे अस्वीकार किए जाने से उत्पन्न स्थिति का सामना करने के लिए क्या कदम उठाए जा रहे हैं?

1 Readjustment of consumer price index number

1517. SHRI LAL K. ADVANP.
SHRI JAGDISH PRASAD MATHUR: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that a proposal to readjust the consumers Price Index by raising by seven points was recently considered by Government and whether the same was not accepted by Government;
- (b) if so what are the details of the proposal and the reasons for its non-acceptance; and
- (c) what steps are being taken to face the situation arising out of this non-acceptance?]

श्रम मंत्रालय में उप मंत्री (श्री पी० वैकट रेड्डी): (क) जी, नहीं। उप-भोक्ता मूल्य सूचकांक को सात ग्रंकों (प्वाइंट) ढारा पुनः समायोजित करने का कोई प्रस्ताव नहीं है।

(ख) ग्रीर (ग) प्रश्न नहीं उठते [।

t[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) No, Sir. There was no proposal for re-adjust. ment of consumers price index by seve_n points.

(b) and (c) Do not arise.]

Court of Inquiry of colliery Industry

1518. SHRi KALYAN ROY WW the Minister of LABOUR be pleased to refer to the reply to Unstarred Question 101 given in the Rajya Sabha *on* the 25th July, 1980 and state:

t[] English translation.

(a) what is the progress of the Court of Inquiry under Regulation 25 to determine the fitness of the managers and surveyors of the colliery Industry and details thereof;

to Questions

- (b) when the Court of Inquiry was set up;
- (c) by when it is likely to complete its work; and
- (d) the names of officers about whom the Court of Inquiry has been set up?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) to (d) A Court of Inquiry was set up on the 26th April, 1979 to determine the continued fitness of S/Shri N. K. Singh and G. V. Dhurde holders of First Class Manager's Certificate and R. K. Roy holder of Surveyor's Certificate.

The officer appointed to hold the enquiry has been transferred by the State Government. The State Government has been requested to agree to enquiry being continued by the officer e^v·e·n after hi_s transfer.

Accident at Modern SatgTam Colliery

- 1519. SHRI KALYAN ROY: Will the Minister of LABOUR be pleased to refer to the reply to Unstarred Question 515 given in the Rajya Sabha on the 1st August, 1980 and state:
- (a) whether it is a fact that enquiry by the officers of the Directorate Genera] of Mines Safety have held Agent, Manager, Engineer and Junior Engineer of the Modern Satgram Colliery under the E.C.L. responsible for the serious accident on the]3th July, 1980 which led to serious injuries to ten miners and other workmen;
- (b) if so, the details of the report Of the Officers of the D.G.M.S. and names of persons who were held responsible;
- (c) what action has been taken by the E.C.L. authorities and D.G.M.S: